

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal(AT) No. 22 of 2021**

**IN THE MATTER OF:**

**Meghdoot Services Ltd. ...Appellant**  
**Through Mr. Pradip Prasad**

**Vs**

**The Registrar of Companies, West Bengal ....Respondent**

**Present:**

**For Appellant: Mr. Abhishek Gupta, Advocate.**

**For Respondent: Mr. Kamal Kant Jha, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**17.03.2021** Mr. Kamal Kant Jha, learned Counsel appearing on behalf of the Respondent, seeks and is permitted two weeks' time to file Reply affidavit. Thereafter two weeks' time is granted to file Rejoinder, if any, by the Appellant.

Let the matter be fixed on **27<sup>th</sup> April, 2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member(Technical)**

*Akc/Km*